



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CP No. 060/140/2019
in
OA No. 060/422/2019**

Chandigarh, this the 6th day of February, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

1. Rampal Sharma, S/o Late Sh. Tilak Raj Sharma, aged 63 years, R/o House No. 2551, Sector 37-C, Chandigarh-160 036.
2. Onkar Nath S/o Sh. Phanru Ram, aged 68 years, R/o House No. 3133/3, Sector 44-D, Chandigarh-160 033.
3. Ranjit Singh S/o Late Sh. Sewa Singh, aged 61 years, R/o House No. 298, Sector 15-A, Chandigarh-160 015.

.....Petitioners

BY ADVOCATE: **Sh. K.B. Sharma proxy counsel for
Sh. D.R. Sharma**

VERSUS

1. Sh. Arun Kumar Gupta, IAS, Secretary, Cooperation, U.T. Secretariat Building, Sector 9-D, Chandigarh-160 009.
2. Sh. Mandeep Singh Brar, IAS, Deputy Commissioner-cum-Registrar Cooperative Societies, UT Chandigarh, Sector 17, Chandigarh-160 017.
3. Sh. Faisal Imam (IA&AS), Accountant General (A&E), U.T. Chandigarh, Sector 17, Chandigarh-160 017.

.....Respondents

BY ADVOCATE: **Sh. Aseem Rai**



ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Sh. Aseem, learned counsel for the respondents presents order dated 24.01.2020 whereby the claim of the petitioners for grant of pay scale on Punjab pattern has been accepted. This document is taken on record.
2. Both the parties are in agreement that this CP has been rendered infructuous as the relevant order has been complied with. Accordingly, this CP is dismissed, as having been rendered infructuous. Notices stand discharged.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 06.02.2020
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